

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS  
CRIMINAL APPEAL NO(s). 1526 OF 2003

STATE OF PUNJAB Appellant (s)

VERSUS

GURDEV SINGH Respondent(s)

(With office report )

Date: 12/02/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE ARIJIT PASAYAT  
HON'BLE MR. JUSTICE D.K. JAIN  
HON'BLE DR. JUSTICE MUKUNDAKAM SHARMA

For Appellant(s) Mr. Kuldip Singh,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
ORDER

The appeal is dismissed in terms of the signed order.

(Shashi Sareen)  
Court Master

(Shashi Bala Vij)  
Court Master

(Signed order is placed on the file)  
IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL No. 1526 OF 2003

STATE OF PUNJAB ... Appellant(s)

Versus

GURDEV SINGH ... Respondent(s)

ORDER

Heard learned counsel for the appellant-State.

Though the judgment is not very well discussed and is  
cryptic, yet considering the reasons indicated, though in brief, we  
do not consider this to be a fit case for interference.

The appeal is dismissed.

.....J.  
(Dr. ARIJIT PASAYAT)

(D.K.JAIN) .....J.

.....J.  
(Dr.MUKUNDAKAM SHARMA)

New Delhi,  
February 12, 2009.